

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

* *

C.P. No. 66/93

in

O.A. No. 709/92

Dt. of Decision : 12.11.93

P. Sitaram

. . . Applicant.

vs

1. Sri T.K. Ramaswami
Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.

2. Other Accountant Officer,
Other General Manager,
Telecommunications,
Abid, Hyderabad.

3. Secretary, Deptt. of Telecommunications
Gowtham Bhawan,
Bandra East Bhawan,
New Delhi.

. . . Respondent

Counsel for the applicant

: Mr. S. Ramakrishna Rao

Counsel for the Respondents

: Mr. N.V. Ramana
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

To

1. Sri T.K.Ramaswami,
Chief General Manager, Telecommunications,
A.P.Circle, Hyderabad.
2. The Chief Accounts Officer,
O/o Chief General Manager, Telecommunications,
Abids, Hyderabad..
3. The Secretary, Dept.of Telecommunications,
Govt.of India, Loorsanchar Bhavan, New Delhi.
4. One copy to Mr.S.Remakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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ORDER

(1) As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

While disposing of O.A. No. 709/92 this Tribunal directed the respondents to decide the question of grant of bad climate allowance beyond the period of 30.11.91. Alleging that the said order was not complied with, this CP has been filed. Shri N.V. Ramana standing counsel for the respondents has now shown ^{us} a letter dated 25.8.93 from the Government of India, Department of Telecommunication, under which a copy of the O.M dated 5.1.93 issue by the Ministry of Finance was forwarded. It is to the effect that the bad climate allowance beyond 30.11.91 has been sanctioned in respect of Central Government employees, posted in the villages and places shown in the Schedule area, which includes the area where the contempt petitioners are posted. The respondents having complied with our order in O.A. 709/92, this contempt petition is disposed of. No costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

A.B. Gorthi
(A.B. GORTHI)
MEMBER (ADMN.)

Dated: The 12th November 93.
(Dictated in Open Court).

notfj
spr

Deputy Registrar (S)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. MEELADRI RAO : V.C.

AND

A B Gosthi

THE HON'BLE MR. R. BALA SUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 12-11-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

66/93

in

C.A. No.

709/92

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

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